

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 929/2019

In the matter of:

Dr. Ratan Singh

...Applicant

Versus

Govt. of NCT of Delhi & Ors.

...Respondents

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(Ajeeta Dayal Agrawal)
Sr. Environmental Engineer

Dated: 21 November, 2022

Place:

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

PRINCIPAL BENCH, NEW DELHI

Original Application No. 929/2019

In the matter of:

Dr. Ratan Singh

...Applicant

Versus

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...Respondents

ACTION TAKEN REPORT ON BEHALF OF DELHI POLLUTION CONTROL COMMITTEE WITH RESPECT TO ORDER DATED 07.01.2021.

IT IS MOST RESPECTFULLY SHOWETH:

1. That, this matter was taken up by this Hon'ble Tribunal on 01.11.2019 and was pleased to direct South Delhi Municipal Corporation (SDMC), to take action against the illegal commercial activities in the area Rajiv Gandhi Colony, Govind Puri, Kalkaji Extension, New Delhi-110019. DPCC was appointed as a nodal agency for coordination and compliance.
2. That the Delhi Pollution Control Committee issued a letter on 15.02.2021 to Deputy Commissioner (South Delhi Municipal Corporation), to take further necessary action and also asked the Action Taken Report, as the commercial activities was going on residential area. Copy of the letter dated 15.02.2021 issued to South Delhi Municipal Corporation is annexed herewith as **ANNEXURE -1.**
3. That no action taken report was received, thus reminder letter was issued on 25.07.2022 requesting Municipal Authority to provide action taken report. Copy of letter dated 25.07.2022 is enclosed herewith as **ANNEXURE-2.**
4. That, no response was received from MCD again, therefore another reminding letter dated 17.10.2022 requesting Municipal Authority to provide action taken report. Copy of letter dated 17.10.2022 is enclosed herewith as **ANNEXURE-3.**

5. That the DPCC has carried out an inspection on 03.11.2022 at Rajiv Gandhi Colony, Govind Puri, Kalkaji Extension, New Delhi-110019. Following were the observed:

1. As per the local enquiry it come to know that Rajiv Gandhi Colony consist of two blocks i.e A & B.
2. Above mentioned Colony consist of Residential Houses & local shops.
3. Several shops are operating in the area including juice corner, small meat shops, kirana stores etc.
4. Further, several stalls for fruit selling, food and bike/bicycle repairing shops etc. are also there

Copy of the inspection report dated 03.11.2022 is enclosed herewith as **ANNEXURE-4.**

5. That, the Delhi Pollution Control Committee again issued letter dated 10.11.2022 in continuation to letters dated 15.02.2021, 25.07.2022 and 17.10.2022 to The Deputy Commissioner (Central Zone), Delhi Municipal Corporation to take further necessary action. Action Taken Report was also asked in the letter dated 10.11.2022, as the commercial activities were going on in a residential area. Copy of the letter dated 10.11.2022 issued to The Deputy Commissioner (Central Zone) is annexed herewith as **ANNEXURE -5.**

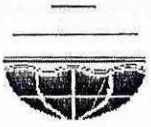
6. That no response has been received from Municipal Corporation of Delhi.

It is therefore requested to this Hon'ble Tribunal that the present status report may kindly be taken on record.


(Ajeeta Daya Agrawal)
Sr. Environmental Engineer

Delhi

Dated 21 November, 2022



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, GOVT. OF NCT OF DELHI
5th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6
visit us at : <http://dpcc.delhigovt.nic.in>

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F. No. DPCC/CMC-II/NGT(O.A.No.929/2019)2020/ 602

Date: 15/02/2021

To

The Deputy Commissioner (South)
South Delhi Municipal Corporation,
14th Floor, Dr. S.P.M. Civic Centre,
Minto Road, Delhi - 110002

Annexure - 1

Subject: O.A. No. 929/2019 "Dr. Ratan Singh Vs GNCTD"

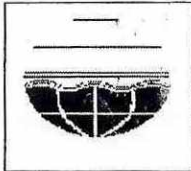
Sir,

This is in reference to O.A. No. 929/2019 "Dr. Ratan Singh Vs GNCTD" (copy of order dated 01.11.2019 enclosed herein with). It is informed that an illegal commercial activities in residential area at Rajiv Gandhi Colony, Govind Puri, Kalkaji Extension, New Delhi-110019. The above mentioned application was already disposed off by the bench of Hon'ble NGT.

As the commercial activities is going on residential area, it is requested to take further necessary action at your end and submit ATR to DPCC within 15 days from the date of receipt of this letter.

SEE, CMC-II

Enclosed: Copy of NGT order dated 01.11.2019.



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, GOVT. OF NCT OF DELHI
5th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-06
visit us at : <http://dpcc.delhigovt.nic.in>

F.No.DPCC/CMC-II/NGT (OA No. 929/2019)/2022 /1510

Dated: 25/07/2022

To,

Annexure-2

The Dy. Commissioner (Central Zone),
Municipal Corporation of Delhi,
MCD Zonal Office Building,
Shiv Mandir Marg, Lajpat Nagar-II,
New Delhi 110024

Sub:- Hon'ble NGT matter OA No. 929/2019 "Dr. Ratan Singh Vs GNCTD"

Sir,

This is with reference orders passed by Hon'ble NGT vide dated 01.11.2019 in OA No. 929/2019 "Dr. Ratan Singh Vs GNCTD" (**Copy enclosed**) regarding illegal commercial activities in residential area at Rajiv Gandhi Colony, Govind Puri, Kalkaji Extension, New Delhi-110019. As per the said order of Hon'ble NGT, SDMC was directed to look into the matter and take appropriate action.

In this regard, it is submitted that DPCC has not received any Action Taken Report so far.

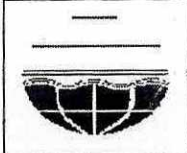
Therefore, you are requested to provide Action Taken Report and compliance report to DPCC so that same could be file before Hon'ble NGT at the earliest.

Encl: As above

Yours sincerely,

(K. Kumar)
Environmental Engineer
CMC-II

By Speed Post
REMINDER



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, GOVT. OF NCT OF DELHI
5th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-06
visit us at : <http://dpcc.delhigovt.nic.in>

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F.No.DPCC/CMC-II/NGT (OA No. 929/2019/2022/ 1720

Dated: 17/10/22

To,

The Dy. Commissioner (Central Zone),
Municipal Corporation of Delhi,
MCD Zonal Office Building,
Shiv Mandir Marg, Lajpat Nagar-II,
New Delhi – 110024.

Annexure-3

Sub:- Action Taken Report in compliance to the orders of Hon'ble NGT in OA No. 929/2019 titled "Dr. Ratan Singh Vs. Govt. of NCT of Delhi".

Sir,

This has reference to this office letter of even number dated 25.07.2022 (copy enclosed) w.r.t. orders passed by Hon'ble NGT dated 01.11.2019 in **OA No. 929/2019 titled "Dr. Ratan Singh Vs. Govt. of NCT of Delhi"** regarding illegal commercial activities in residential area at Rajiv Gandhi Colony, Govind Puri, Kalkaji Extension, New Delhi-110019, wherein it was requested to provide Action Taken Report and compliance report for onward submission before the Hon'ble NGT. The reply in this regard is still awaited.

It is, therefore, requested to take necessary action and provide Action Taken Report and compliance report to this office at the earliest to apprise the same to the Hon'ble NGT.

Yours sincerely,

Encl.: As above.


(Ajeeta Dayal Agrawal)
Incharge, (CMC-II)

In compliance of the order of Hon'ble NGT in OA No. 929/2019

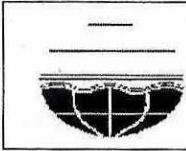
"Dr. Ratan Singh Vs Govt. of NCT of Delhi". Inspection of the Rajiv Gandhi Colony, Govind Puri, Kalkaji Extension, New Delhi-110019 was conducted by DPCC officials on 3/11/22. Followings were the observations/Facts gathered during the time of Inspection:-

- ① As per the local enquiry it came to know that Rajiv Gandhi Colony consist of two blocks i.e. A & B.
- ② Above mentioned colony consist of Residential houses & local shops.
- ③ Several shops were observed including Juice corner, small meat shops, Kirana stores & other home hold product selling shops etc.
- ④ Further several fruit seller, small food stalls & some small dhabas & bike/scooty repairing shops were also observed during the time of Inspection.
- ⑤ Photos & Videos were also taken.

NIRUNJ Malik
3/11/22

JEE, DPCC

By Speed Post/ By email



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, GOVT. OF NCT OF DELHI
5th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110006
visit us at: <http://dpcc.delhigovt.nic.in>

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F. No. DPCC/CMC-II/NGT(O.A. No. 929/2019) / 2276-2277

Dated: 10/11/22

To

Amexvce-5

The Deputy Commissioner (Central Zone)
Municipal Corporation of Delhi
MCD Zonal Office Building
Shiv Mandir Marg, Lajpat Nagar-II
New Delhi-110024

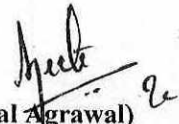
Subject: - O.A. No. 929/2019"Dr. Ratan Singh Vs GNCTD"

Sir,

This has reference to the letter no. DPCC/CMC-II/NGT(O.A.No. 929/2019)2020/602 dated 15-02-2021 regarding submission of ATR in O.A. No. 929/2019"Dr. Ratan Singh Vs GNCTD"as per the orders of Hon'ble NGT dated 01-11-2019 (Copy of the NGT order had been enclosed along with the letter dated 15-02-2021). Reminders were issued on 25-07-2022 and 17-10-2022, without any response from your side till date.

Subsequently, DPCC on its own has carried out a survey of the area mentioned in complaint/ Hon'ble NGT order and it has been observed that several shops are operating in the area including juice corner, small meat shop, kirana store etc along with the several stalls for fruit selling, food and bike/bicycle repairing shops etc.

As these activities are of commercial nature and operating in non-industrial zones the subject matter pertains to your department. You are, therefore, once again requested to take the necessary action on the Hon'ble NGT order dated 01-11-2019 and provide ATR to this office at the earliest so that the same may be submitted before Hon'ble NGT.


(Ajeeta Dayal Agrawal)
SEE, CMC-II

Copy to

1. The Commissioner (South), South Dehi Municipal Corporation, Dr. S.P.M. Civic Centre, Minto Road, Delhi-110002.